

PA/RG/Misc./2021

Date – 02.05.2021

NOTIFICATION

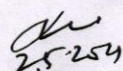
For effectively breaking the chain of spread of Covid-19, the State Government is observing महामारी रीड अलर्ट-जन अनुशासन पखवाडा from 03.05.2021 to 17.05.2021 and has issued order dated 30.04.2021 for the purpose thereby restricting various activities including closure of work places, commercial establishments and markets.

In view of above order and considering the persisting extreme grave situation, it is hereby notified that Rajasthan High Court at Jodhpur and Jaipur Bench would continue to function from 04.05.2021 to 17.05.2021 in terms of this office previous Notification No. PA/RG/ Misc./2021/931 dated 19.04.2021 (copy enclosed) with following modifications:-

1. The cases in which dates from 03.05.2021 to 17.05.2021 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
03.05.2021	16.07.2021
04.05.2021	19.07.2021
05.05.2021	20.07.2021
06.05.2021	22.07.2021
07.05.2021	23.07.2021
10.05.2021	26.07.2021
11.05.2021	27.07.2021
12.05.2021	28.07.2021
13.05.2021	29.07.2021
15.05.2021	30.07.2021
17.05.2021	02.08.2021

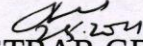
2. All interim orders expiring between 04.05.2021 to 17.05.2021 shall remain extended till next date.
3. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 17.05.2021.
4. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION,


25.5.21

the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders.

5. All other directions issued vide Notification dated 19.04.2021 which were specifically applicable only till 03.05.2021, shall continue upto 17.05.2021.

By Order


REGISTRAR GENERAL

No. PA/RG/Misc./2021/1008

Date – 02.05.2021

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court.
3. The Registrar General, Rajasthan High Court.
4. Advocate General, Rajasthan.
5. Additional Solicitor General, Rajasthan.
6. The Chairman, Bar Council of Rajasthan.
7. President, Rajasthan High Court Advocates' Association, Jodhpur.
8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
9. President, Rajasthan High Court Bar Association, Jaipur.
10. President, the Bar Association, Jaipur
11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
12. Member Secretary, Rajasthan State Legal Services Authority.
13. The Director, Rajasthan State Judicial Academy, Jodhpur.
14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.


REGISTRAR GENERAL

NOTIFICATION

For effective containment of rapid spread of Covid-19, the State Government has issued order dated 18.04.2021 and prohibited various activities from 19.04.2021 to 03.05.2021 including closure of work places, commercial establishments and markets. In view of this order and considering the extreme grave situation, in supersession of all previous directions, following directions are issued for functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 19.04.2021 to 03.05.2021:-


1. Rajasthan High Court Jodhpur and Jaipur Bench shall function only through video conferencing for urgent matters instituted in the year 2021 with the exception that any other matter may be taken up with the permission of Hon'ble Court.
2. Such number of Division and Single Benches at Jodhpur and Jaipur Bench shall be constituted as directed by Hon'ble the Chief Justice for hearing of the urgent matters.
3. Morning court timings as per this office Notification No. 02/E.V./2021 dated 01.03.2021 shall be observed for hearing of cases.
4. Filing of fresh urgent matters shall be made through E-filing on E-filing portal as per Notification dated 08.04.2020 available on the website of Rajasthan High Court with the condition to submit hard-copy file within 7 days of resuming regular functioning. The link of E-filing portal (<https://efiling.ecourts.gov.in/raj>) is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.
5. Filing may also be made through following dedicated email addresses and on whatsapp numbers with the condition to submit hard-copy file within 7 days of resuming regular functioning:-

	Email Address	Whatsapp Number
Jodhpur	urgentlisting.jodh@hcraj.nic.in	8279081463
Jaipur Bench	urgentlisting.jaipur@hcraj.nic.in	8279081619

6. Filing through email or whatsapp shall be entertained only when scanned PDF copy of the application/petition/appeal is submitted. Learned Advocates must ensure that filing is made only through one mode i.e.

either e-filing or email or whatsapp. WWW.LIVELAW.IN

7. The request for listing of urgent cases for next day may be made upto 09.30 am through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.
8. The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.
9. All interim orders expiring between 20.04.2021 to 03.05.2021 shall remain extended till next date.
10. Prescribed limitation for filing petitions/application/suits/appeals etc. shall stand extended w.e.f. 20.04.2021 till 03.05.2021.
11. Certified copies of effective orders/judgments shall be sent to the concerned court through email. A copy thereof shall also be sent on the registered email address of concerned learned Advocates.
12. Payment of Court Fees may be made through E-Pay facility, the link of which (<https://pay.ecourts.gov.in/epay>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
13. Learned Advocates are exempted from wearing Coat and Gown during hearing of cases during virtual hearing.
14. Video conferencing shall be through 'Cisco Webex Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.
15. The Meeting Number for video conferencing shall be sent to all the learned Advocates whose cases are listed in Cause List. The Meeting Numbers will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.
16. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.


19.4.2021

17. If any Advocate does not get Meeting Number, he/she may contact concerned Court Master whose contact numbers shall be displayed on the Cause List.
18. If any Advocate does not turn up in first round, the case may be passed over for second round.
19. Following Helpline Numbers for issues related to Video Conferencing will be available during office hours on all the working days:-
- For Jodhpur - 14634, 0291-2888056
- For Jaipur Bench - 14635, 0141-2227441
20. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 03.05.2021.
21. The cases in which dates from 20.04.2021 to 30.04.2021 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
20.04.2021	05.07.2021
22.04.2021	06.07.2021
23.04.2021	07.07.2021
24.04.2021	08.07.2021
26.04.2021	09.07.2021
27.04.2021	12.07.2021
28.04.2021	13.07.2021
29.04.2021	14.07.2021
30.04.2021	15.07.2021

22. Only bare essential staff of courts, judicial sections, administrative sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 03.05.2021. Remaining staff would not be required to attend the office but will remain available at home during office timings.
23. The State Government has permitted the movement of employees of departments related to essential services on showing their identity card. Therefore, court staff are directed to carry their official Identity Card with them while on official duties.
24. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2021. However, drinking water arrangements shall

be duly ensured. One photocopy shop each in the premises of Rajasthan High Court Jodhpur and Jaipur Bench shall be kept open on every working day on rotational basis to be decided by the High Court Bar Association at Jaipur Bench and Registrar Classification cum Nodal Officer at Jodhpur. All preventive measures shall be strictly observed while maintaining social distancing on these shops.

25. Learned Advocates are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.
26. All **preventive measures** for containment of spread of Covid-19 as enumerated in Notification No. PA/RG/Misc./2020 1753 dated 23.10.2020 (copy enclosed) and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order


REGISTRAR GENERAL

No. PA/RG/Misc./2021/931

Date – 19.04.2021

Copy forwarded to the following for information and necessary action:-

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3. The Registrar General, Rajasthan High Court.
4. Advocate General, Rajasthan.
5. Additional Solicitor General, Rajasthan.
6. The Chairman, Bar Council of Rajasthan.
7. President, Rajasthan High Court Advocates' Association, Jodhpur.
8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
9. President, Rajasthan High Court Bar Association, Jaipur.
10. President, the Bar Association, Jaipur
11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
12. Member Secretary, Rajasthan State Legal Services Authority.
13. The Director, Rajasthan State Judicial Academy, Jodhpur.
14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.


REGISTRAR GENERAL

WWW.LIVELAW.IN
**Standard Operating Procedure for participating in the court
proceedings through Cisco Webex**

1. 'Cisco Webex Meetings' Application may be used both on Mobile (Android/iPhone) and Laptops/Desktops.
2. Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on '**Join Meeting**' option. Thereafter, enter the **Meeting Number** and in Your Name box, **mention the item number just before your name as prefix**. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute.**

Laptop/Desktop

Open URL <https://www.webex.com> in web browser, **click on Join** and enter **Meeting Number** in Meeting Information Box. Thereafter, enter **Your name with item number** as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

7. In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
8. On Joining Webex, following message will be displayed-

‘You can join the meeting after the host admits you.’

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon’ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name.**
9. Please also keep the **mike muted** all the times or until asked by Hon’ble Court to speak. Once, the hearing is over, please leave the meeting by ‘x’ button in Red Circle.
10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
12. **During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.**
13. **Please strictly adhere to the instructions given in this SOP.**

NOTIFICATION

After considering the suggestions received from The Bar Council of Rajasthan, Rajasthan High Court Advocates Association, Jodhpur, Rajasthan High Court Lawyers' Association, Jodhpur, Rajasthan High Court Bar Association, Jaipur and inputs received from the Registry, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 02.11.2020 with following modalities:-

1. All the Benches of High Court shall function regularly from 10.30 AM to 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
2. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
3. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.

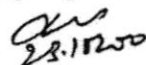
The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

4. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.

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5. The Court Master will send the link for video conferencing to concerned Advocates through SMS/email on mobile number and email address registered in High Court CIS.
6. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
7. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The Standard Operating Procedure for video conferencing is enclosed.
8. If any Advocate does not turn up in first round, the case may be passed over for second round.
9. Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056
For Jaipur Bench - 14635, 0141-2227441
10. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Filing Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
11. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
12. At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
13. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon


28/12/20

presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about his medical fitness.

14. Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises till complete normalcy returns. Advocate Clerks would be permitted to enter the premises through identity cards only.
15. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he/she is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.
16. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
17. Entry of law interns in the court premises is strictly prohibited.
18. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
19. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
20. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Proforma:

S. No.	Name Aadhar Card No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

21. Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.

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22. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
23. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
24. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
25. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
26. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
27. Finger print scanners at the entry points would be completely sealed.
28. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
29. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
30. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
31. All above guidelines would be in addition to guidelines issued by Central & State Government.
32. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

Encl: As above

By Order


REGISTRAR GENERAL

WWW.LIVELAW.IN

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3. The Registrar General, Rajasthan High Court.
4. Advocate General, Rajasthan.
5. Addl. Solicitor General, Rajasthan.
6. The Chairman, Bar Council of Rajasthan.
7. President, Rajasthan High Court Advocates' Association, Jodhpur.
8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
9. President, Rajasthan High Court Bar Association, Jaipur.
10. President, the Bar Association, Jaipur
11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
12. Member Secretary, Rajasthan State Legal Services Authority.
13. The Director, Rajasthan State Judicial Academy, Jodhpur.
14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.


REGISTRAR GENERAL

No. 07/PI/2021

Date- 02.05.2021

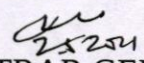
CIRCULAR

For effectively breaking the chain of spread of Covid-19, the State Government is observing महामारी रेड अलर्ट-जन अनुशासन पखवाडा from 03.05.2021 to 17.05.2021 and has issued order dated 30.04.2021 for the purpose thereby restricting various activities including closure of work places, commercial establishments and markets.

In view of above order and considering the persisting extreme grave situation, it is hereby notified that Subordinate Courts/Special Courts/Tribunals would continue to function from 04.05.2021 to 17.05.2021 in terms of this office previous Circular No. 05/PI/2021 dated 19.04.2021 (copy enclosed) with following modifications:-

1. All interim orders expiring between 04.05.2021 to 17.05.2021 shall remain extended till next date.
2. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders.
3. All other directions issued vide Circular dated 19.04.2021 which were specifically applicable only till 03.05.2021, shall continue upto 17.05.2021.

By Order

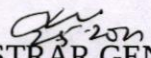

REGISTRAR GENERAL

No. Gen/XV/42/2020/1445(I)

Date- 02.05.2021

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

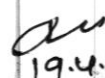
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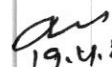
CIRCULAR

For effective containment of rapid spread of Covid-19, the State Government has issued order dated 18.04.2021 and prohibited various activities from 19.04.2021 to 03.05.2021 including closure of work places, commercial establishments and markets. In view of this order and considering the extreme grave situation, in supersession of all previous directions, following directions are issued for functioning of the Subordinate Courts/Special Courts/Tribunals from 20.04.2021 to 03.05.2021:-


1. Limited number of Subordinate Courts shall function only through video conferencing for matters of urgent nature. One Special Court/Tribunal of each category in every Judgeship shall be kept functional on rotational basis as managed by the Principal District Judge for matters of urgent nature.
2. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers would be required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but they shall not leave headquarter without permission.
3. During above limited functioning, morning court working hours as per this office Notification No. 02/E.V./2021 dated 01.03.2021 shall be observed.
4. Following shall be deemed to be matters of urgent nature:-
 - i. Remands and bail applications, Appeals under Special Acts regarding bail.
 - ii. Suspension of sentence applications
 - iii. Injunctions/Stay Applications.
 - iv. Supurdagi Applications.
 - v. Statements under section 164 Cr.P.C. including dying declarations.
 - vi. Any other matter which the Court considers to be urgent.
5. Judicial custody remands shall be given through video conferencing as far as permissible.


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6. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at headquarter and work from home.
7. In matters having no urgency, en block common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. For giving common dates, Covid-19 Management Module of CIS be used so that not only the dates are updated in CIS, the same are automatically intimated to concerned Lawyers and Litigants through SMS.
8. All interim orders expiring between 20.04.2021 to 03.05.2021 shall remain extended till next date.
9. Prescribed limitation for filing petitions/application/suits/appeals shall stand extended w.e.f. 20.04.2021 till 03.05.2021.
10. Video conferencing shall be conducted through video conferencing application 'Microsoft Teams'. If some newly created courts do not have licenses of Microsoft Teams, the District Judge may provide them Microsoft Teams license of any other vacant court or they may use free VC Applications 'Jitsi' or 'Google Meet'.
11. Video conferencing hardware for each court is under process of delivery and installation. In the meantime, for court proceedings through video conferencing, All-in-one computers available in courts, official Laptop of the Presiding Officer and NSTEP Mobile Phones may be used.
12. Easy and simple Help Manuals in Hindi have been sent to all District & Sessions Judge about use of Microsoft Teams by learned Advocates, litigants and other stakeholders. All District & Sessions Judge will ensure that meeting Links of all the Courts and these Help Manuals are uploaded on the website of respective Judgeship. These Links and Help videos may also be circulated through Whatsapp and other social media platforms.
13. All the District & Sessions Judges will also publish Email Address and Landline Phone Number of each Court along with the VC Links. The Landline Phone Number of each Court will work as helpline number for issues related to Video Conferencing.
14. Learned Advocates are exempted from wearing Coat during hearing of cases during virtual hearing.


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15. Filing of fresh urgent cases/applications may be made through E-filing on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajasthan High Court with the condition to submit hard-copy file within 7 days of resuming regular functioning. District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
16. In the meantime, till registration on e-filing portal, filing of only fresh urgent cases/applications may be made on official email address of each court notified by concerned District Judge with the condition to present hard-copy file within 7 days of resuming regular functioning.
17. Payment of Court Fees may be made through E-Pay facility, the link of which (<https://pay.ecourts.gov.in/epay>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
18. The bail bonds and supurdiganama will also be submitted through e-filing or email and the proceedings of verification thereof may be conducted through video conferencing. Original Bail Bonds / Supurdiganama shall be submitted within 7 days of resuming regular functioning.
19. Orders of bail/stay application will be sent to concerned Trial/Lower Court through official email.
20. The process for service of witnesses issued for the dates upto 03.05.2021 be called unserved by the concerned court.
21. The State Government has permitted the movement of employees of departments related to essential services on showing their identity card. Therefore, all the judicial officers and court staff are directed to carry their official Identity Card with them while on official duties.
22. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
23. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Court Staff in the court premises in accordance with Covid Guidelines.


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24. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
25. Entry of law interns in the court premises would be strictly prohibited.
26. All the gates for entry in Court Premises be equipped with requisite thermal scanners. The medical staff will permit the judicial officers and court staff after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
27. The Advocates having chambers in Subordinate courts are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.
28. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2021. However, drinking water arrangements shall be duly ensured. One or more photocopy shop, as per requirement, in each court complex shall be kept open on every working day on rotational basis to be decided by concerned District Judge at District Hq. and Senior most judicial officer on outlying Hqs. All preventive measures shall be strictly observed while maintaining social distancing on these shops.
29. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
30. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
31. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
32. Covid-19 Testing of Judicial Officers, learned Advocates and Court Staff would be increased for early detection of infected persons and to contain the spread of Covid-19.
33. All eligible stakeholders are requested for their Covid-19 vaccination for safety of themselves and others.

34. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed. The District & Sessions Judge shall ensure effective compliance of these directions and guidelines.

35. The Committee of one Judicial Officer, Bar President and one senior court staff be constituted and if already constituted, shall continue, to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order


19.4.2021
REGISTRAR GENERAL

No. Gen/XV/42/2020/1354(I)

Date- 19.04.2021

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


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REGISTRAR GENERAL